

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3105**

**TO BE ANSWERED ON THE 30<sup>TH</sup> MARCH, 2022/ CHAITRA 9, 1944 (SAKA)**

**NATIONAL DATABASE ON SEXUAL OFFENDERS**

**3105. SHRI K.J. ALPHONS :**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government maintains a national data base of sexual offenders;**

**(b) whether this information is shared with law enforcement agencies across the country; and**

**(c) in how many cases had the database been used to track down offenders?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) and (b): Yes, Sir.**

**(c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of citizens, rest with the respective State Governments and the State Governments are competent to deal with such offences under the extant provisions of law. This information is not maintained centrally.**

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